

F. No. QA- 11023/40/2024-QA-FSSAI
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

दिनांक/Dated 19 दिसंबर, 2024

Order

Subject: Sample quantity of imported Vitamin D2

As per list of article of food and sample quantity specified in Food Safety and Standards (Laboratory and Sample Analysis) Regulations, 2011, Vitamin D2 falls under "food not specified" for which the sample quantity is mentioned as 500g. In this regard, representation was received for drawing small quantity of "Vitamin D2" as being an expensive ingredient.

2. In view of above, Authorized Officers are directed to ensure that representative sample of atleast 50 gms i.e. two samples of 25 gms each to be drawn from the imported consignment in case of "Vitamin D2".

3. As per Regulation 9(9) of the Food Safety and Standards (Import) Regulation, 2017,

"On the sample being found to be safe, the remaining sample shall be returned to the food importer,".

Accordingly, the second portion of the sample shall be duly returned to the food importer.

4. This issues with the approval of Competent Authority.

डॉ. सत्येन कुमार पंडा)
(Dr. Satyen Kumar Panda)
सलाहकार (गुणवत्ता आश्वासन)
Advisor (QA)

To,

1. All Authorised Officers, FSSAI- for compliance of above order.
2. All FSSAI Notified labs- for compliance of above order.
3. Director (Customs) & Commissioner (Single Window Project, CBIC)- with a

request to circulate to all officials of Customs Department working as Authorized Officers for compliance.

Copy for information to-

1. PPS to CEO, FSSAI
2. Executive director (CS), FSSAI
3. Director (Imports), FSSAI
4. CITO, FSSAI-HQ (for uploading on the FSSAI website)